

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 3138
TO BE ANSWERED ON 3.8.2017

Amendment in Coal Bearing Areas (Acquisition and Development) Act, 1957

3138. SHRI SUBHASH PATEL:
DR. BHARATIBEN D. SHYAL:

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957;
- (b) if so, the details thereof;
- (c) whether the States are suffering huge revenue loss due to non-signing of contract with the State Administrations by the Coal companies; and
- (d) if so, the action plan prepared by the Union Government to deal with the said situation?

A N S W E R

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,
POWER, MINES AND NEW AND RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

- (a): No specific proposal is under consideration.
- (b): Does not arise in view of reply to part (a) above.
- (c): No State has represented to this effect.
- (d): Does not arise in view of reply to (c) above.
